

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A No. 11352 of 2020**

Chotu Hembram ..... Petitioner(s).

Versus

State of Jharkhand ..... Opposite Party(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. Lukesh Kumar, Advocate

FOR THE STATE : Mr. Praveen Kumar Appu, APP

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08/26.03.2021

Heard learned counsel for the parties. Learned A.P.P. opposes the prayer for bail.

The petitioner is an accused for allegedly committing an offence punishable under Sections 302/201 IPC.

Counsel for the State submits that all the prosecution witnesses have been examined during trial.

Considering the aforesaid fact, I am not inclined to grant privilege of bail to the petitioner. Accordingly, the prayer for bail of the petitioner in connection with Balidih P.S. Case No. 64 of 2018, corresponding to G.R. No. 788 of 2018,(S.T. No. 333 of 2018), pending in the court of Additional Sessions Judge-1<sup>st</sup>, Bokaro stands rejected.

Trial court is directed to conclude the trial after hearing the argument of the parties preferably within a period of two months from the date of receipt/production of the copy of this order.

**(ANANDA SEN , J)**